

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S NARMADA CEREAL PVT LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Narmada Cereal Pvt. Ltd.
2. Date of incorporation of corporate debtor	28/03/2007
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20296DL2007PTC161251
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office - SHOP NO. 14, POCKET-A MARKET SARITA VIHAR, New Delhi 110076 Principal Office - PLOT NO.D2 & 3, INDUSTRIAL AREA PHASE-II, MANDIDEEP, DISTT RAISEN NEAR BHOPAL, (MP). PIN CODE-462046
6. Insolvency commencement date in respect of corporate debtor	08/12/2020(NCLT Order dated 07/12/2020 was received on 08/12/2020)
7. Estimated date of closure of insolvency resolution process	06/06/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Arun Chadha IBBI/IPA-001/IP-P00165/2017-18/10334
9. Address and e-mail of the interim resolution professional, as registered with the Board	727 Brahmpuri, Meerut City, U.P.-250002 Registered email: chadharun@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-95/2, Naraina Vihar, New Delhi - 110028 Registered email: chadharun@yahoo.com
11. Last date for submission of claims	22/12/2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not Applicable



FOR THE ATTENTION OF THE CREDITORS OF M/S NARMADA CEREAL PVT. LTD.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S NARMADA CEREAL PVT. LTD. on 07/12/2020.

The creditors of M/S NARMADA CEREAL PVT. LTD., are hereby called upon to submit their claims with proof on or before 22/12/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The claim may be submitted in their specified Forms. Forms B- by the Operational Creditors except workmen and employees, Form C- by the Financial Creditors, Form D- by the Workmen and Employees, Form E- by the Authorized Representative of workmen and employees, Form F- by the Other creditor in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/12/20
Place: Meerut


Arun Chaudha
INTERIM RESOLUTION PROFESSIONAL
(Reg No: IBB/MPA-001/IP-P00165/2017-18/10334)